

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Sir, my name...

श्री उपसभापति : आपका नाम लिस्ट में नहीं है and it is not accepted. It is not going on record. ...(*Interruptions*)... श्री ए.डी. सिंह, आप बोलें।

SHRIMATI PRIYANKA CHATURVEDI: *

MR. DEPUTY CHAIRMAN: Shri A.D. Singh, please speak. ...(*Interruptions*)... It is not going on record. ...(*Interruptions*)... Shri A.D. Singh will speak. That will go on record. ...(*Interruptions*)... आप बोलिए। ...(**व्यवधान**)...

SHRIMATI PRIYANKA CHATURVEDI: *

श्री उपसभापति: आप बोलिए। ...(**व्यवधान**)... आप बोलिए। ...(**व्यवधान**)... Shri A.D. Singh, please speak. ...(*Interruptions*)...

Need to de-register and scrap the over-aged vehicles plying in NCR

SHRI A.D. SINGH (Bihar): The National Green Tribunal, in 2014, banned all diesel vehicles older than ten years and the petrol ones older than 15 years. ...(*Interruptions*)...

SHRIMATI PRIYANKA CHATURVEDI: *

MR. DEPUTY CHAIRMAN: Please, nothing is going on record. ...(*Interruptions*)... Priyankaji, please do not obstruct. Your name is not here. ...(*Interruptions*)...

SHRI A.D. SINGH: The Ministry has also issued a notification in 2023 for deregistration and scrapping of all vehicles owned by the Central and State Governments that do not comply with the NGT order. The Delhi Government has issued orders for deregistration and scrapping of vehicles. Further, we know that older vehicles pose risk to road safety, consume more fuel and pollute the environment. To tackle the problem, the Government has come out with a Vehicle Scrapping Policy. Under this scheme, the persons opting for scrapping of vehicles will get incentives in the form of reduced registration fee and road tax besides other incentives from the auto industry. As per the Government's estimates, at present,

*Not recorded.

there are more than one crore vehicles that are required to be deregistered and scrapped across the country, for which the Government has approved 70 Registered Vehicle Scrapping Facilities, out of which 38 are operational. However, the situation at the ground level, particularly in the NCR, is totally different. There are lakhs of vehicles, including the Government vehicles, plying on roads which have reached the 10-year diesel and 15-year petrol limit thereby adding to pollution in the city. The whole purpose of the NGT order and the Government's efforts is defeated by this omission on the part of the concerned Department to take action. It is high time that all end-of-life vehicles should be deregistered and scrapped. Thank you.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I associate myself with the matter raised by the hon. Member.

SHRIMATI PRIYANKA CHATURVEDI: Sir...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Priyankaji, your issue is a State subject. It has not been allowed. ...*(Interruptions)*... Please, it is not going on record. ...*(Interruptions)*... Now, Shri Ayodhya Rami Reddy Alla - not present. ...*(Interruptions)*... Shri Niranjan Bishi - not present. ...*(Interruptions)*... Shri Vaiko...*(Interruptions)*... Shri Vaiko, you have given your notice. It is on 'concern over frequent attacks and arrest of Indian fishermen by Sri Lankan Navy'. ...*(Interruptions)*... Shri Vaiko, do you not want to speak? ...*(Interruptions)*... Now, Shri Elamaram Kareem's issue is there on 'need to increase the share of Central Government in various important Government schemes like PMAY, etc.'.

SHRI VAIKO (Tamil Nadu): Mr. Deputy Chairman, Sir...*(Interruptions)*...

Need to increase the share of Central Government in various important Government schemes like PMAY etc.

SHRI ELAMARAM KAREEM (Kerala): Sir, I have submitted an important issue related to the financial position of Kerala. My colleague, Shri Sandosh Kumar P., has also presented on this matter here. With the developmental activities and other things going on, Kerala is facing acute shortage of finances. We request the Government of India to revisit the Finance Commission's definitions and the principle of fund allocation.